

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 25/82-ALC4/2008 MEETING DATE : 16.09.2008

The Meeting No.25/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **16.09.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C & PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Dr. S.P. Sharma, Dy. Director, Department of MSME
4. Shri Rajinder Pal Singh, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset minutes of Norms Committee Meeting No.23/09 dated 02.09.2008 were ratified by the Committee.

Case No.B-202	M/S Vijayasri Organics Ltd
Norms Committee Meeting No.25/09	F.No.01/82/050/00549/AM08 F.No.01/82/50/00552/AM08
Meeting Date: 16.09.2008	RA F.No.09/24/040/00469/AM08 RA F.No.09/24/040/00470/AM08
Adv.Lic.No.0910032688 dated 21.01.2008 Adv.Lic.No.0910032689 dated 21.01.2008	
Committee considered case as per agenda for allowing one more item viz. Phosphorus Oxy Chloride and in consultation with technical authority present in meeting, it was decided to allow import of Phosphorus Oxy Chloride @ 2.60 kg/kg against both the Advance licences.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-203	M/S Vivimed Labs Ltd.
Norms Committee Meeting No.25/09	F.No.01/82/050/00357/AM09
Meeting Date: 16.09.2008	RA F.No.09/24/040/00606/AM08
Adv.Lic.No.0910033658 dated 16.04.2008	
Committee considered the case as per agenda and decided to enhance the quantity of Methanol to read as 2.056 Kgs. as has been allowed in other similar cases of this firm.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-204	M/S Shalina Laboratories Pvt. Ltd.
Norms Committee Meeting No.25/09	F.No.01/82/050/00370/AM09
Meeting Date: 16.09.2008	RA F.No.03/95/040/00102/AM09
Adv.Lic.No.0310471571 dated 06.05.2008	
Committee considered the case as per agenda for allowing one more item of import viz Propylene Glycol BP and in consultation with technical authority present in meeting, decided to allow import of Propylene Glycol BP to the extent of 18.00 gm/30ml pack as recommended for Diprosol lotion. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-205	M/S Jaytick Intermediates Pvt. Ltd
Norms Committee Meeting No.25/09	F.No.01/83/162/01502/AM01
Meeting Date: 16.09.2008	Adv.Lic.No.0310057245 dated 16.10.2000 Adv. Lic. No.0310386025 dated 21.06.2006
Committee decided to defer case for 14.10.2008. for comments of Chemical Division.	

Case No.B-206	M/S Yasho Industries
Norms Committee Meeting No.25/09	F.No.01/82/050/00253/AM09
Meeting Date: 16.09.2008	RA F.No.03/95/040/01185/AM08
Adv.Lic.No.03104463541 dated 03.03.2008	
Committee decided to defer case for 28.10.2008 for comments of Chemical Division.	

Case No.B-207	M/S Yasho Industries
Norms Committee Meeting No.25/09	F.No.01/82/050/00588/AM08
Meeting Date: 16.09.2008	RA F.No.03/95/040/01140/AM08
Adv.Lic.No.0310462556 dated 26.02.2008	
Committee considered case as per agenda for enhancement in the quantity of inputs and in consultation with technical authority present in meeting decided to maintain status quo as there is no justification for enhancement in the quantity of inputs. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-208	M/S Yasho Industries
Norms Committee Meeting No.25/09	F.No.01/82/050/00372/AM09
Meeting Date: 16.09.2008	RA F.No.03/95/040/00114/AM09
Adv.Lic.No.0310471337 dated 15.05.2008	
Committee decided to defer case for 28.10.2008 for comments of Chemical Division.	

Case No.B-209	M/S Yasho Industries
Norms Committee Meeting No.25/09	F.No.01/82/050/00589/AM08
Meeting Date: 16.09.2008	RA F.No.03/95/040/01138/AM08
Adv.Lic.No.0310462555 dated 26.02.2008	
Committee decided to defer case for 28.10.2008 for comments of Chemical Division.	

1	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	
	Decision :Case has already been approved by NC in its 23/82 meeting held on 02.09.2008.			

2	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	Defer Date:14.10.2008
	Decision :Committee considered case as per agenda and observed that despite D.O. reminder, technical comments have not been received from Ministry of Food Processing Industry. It was, therefore, decided to remind Ministry of Food Processing Industry again through D.O. at appropriate level. Accordingly, case was deferred for 14.10.2008.			

3	Case No.:52/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00388/AM08/	RLA File :07/24/040/00005/AM08/	Lic.No/Date:0710051374 23.04.2007	Defer Date:30.09.2008
	Decision :Committee decided to defer case for 30.09.2008 for comments of Chemical & PI Division.			

4	Case No.:591/24/83-ALC1/2007	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00315/AM08/	RLA File :03/94/040/00122/AM08/	Lic.No/Date:0310429161 11.05.2007	
	Decision :Case has already been transferred to DES-6.			

5	Case No.:726/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/83/050/00613/AM08/	RLA File :04/24/040/00113/AM08/	Lic.No/Date:0410090130 28.06.2007	Defer Date:14.10.2008
	Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish technical information vide letter dated 25.08.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 14.10.2008.			

6	Case No.:893/24/83-ALC1/2007	Party Name:GARUDA CHEMICALS	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Rejected
	HQ File :01/83/050/00900/AM08/	RLA File :03/94/040/00413/AM08/	Lic.No/Date:0310438614 07.08.2007	
	Decision :Case has already been rejected by NC in its 23/82 meeting held on 02.09.2008.			

7	Case No.:87/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved
	HQ File :01/82/050/00423/AM08/	RLA File :03/94/040/00535/AM08/	Lic.No/Date:0310440429 22.08.2007	
	Decision :Case has already been approved by NC in its 23/82 meeting held on 02.09.2008.			

8	Case No.:28/27/83-ALC1/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/83/050/01102/AM08/	RLA File :07/24/040/00172/AM08/	Lic.No/Date:0710053150 03.09.2007	Defer Date:30.09.2008
	Decision :Committee decided to defer case for 30.09.2008 for comments of Chemical & PI Division.			

9	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:14.10.2008
	Decision :Committee observed that the firm has been requested to furnish copy of Drug Manufacturing Licence alongwith technical details as per Appendix 33 vide letter dated 15.09.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 14.10.2008.			

10	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	
	Decision :Case has already been approved by NC in its 24/09 meeting held on 09.09.2008.			

11

Case No.:106/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved
HQ File :01/82/050/00442/AM08/	RLA File :03/95/040/00604/AM08/	Lic.No/Date:0310447771 25.10.2007	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/98/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rifampicin 450 mg. Capsules [Rifampicin 459 mg/capsule]	1 No.	1.	Sodium Rifa-S	1.02 kg/kg of Rifampicin
		2.	Chloroform	0.661 kg/kg of Rifampicin
		3.	Acetic Acid	0.16 kg/kg of Rifampicin
		4.	Piperazine Anhydrous	0.12 kg/kg of Rifampicin
		5.	Methylene Chloride	0.933 kg/kg of Rifampicin
		6.	Isopropyl Alcohol	0.615 kg/kg of Rifampicin
		7.	Dimethyl Formamide	0.80 kg/kg of Rifampicin

		8.	Tertiary Butyl Amine	0.314 kg/kg of Rifampicin
		9.	Acetone	0.832 kg/kg of Rifampicin
		10.	1-Amino-4-Methyl Piperazine	0.16 kg/kg of Rifampicin
Rifampicin 75 and 150 mg Capsules			Not allowed as DML has not been submitted	
Isoniazid 300 mg Tablets	1 No.	1.	Isoniazid	306 mg
Isoniazid 75 mg Tablet	1 No.	1.	Isoniazid	76.5 mg
Isoniazid 150 mg Tablets	1 No.	1.	Isoniazid	153 mg
Ethambutol 600 mg Tablet	1 No.	1.	DL-2 Aminobutanol	1.6014 kg/kg of Ethambutol
[Ethambutol =612 mg/Tablet]		2.	Tartaric Acid	0.1977 kg/kg of Ethambutol
Ethambutol 200 mg Tablet		3.	Methanol	0.5620 kg/kg of Ethambutol
[Ethambutol =204 mg/tablet]		4.	Isopropyl Alcohol	0.3436 kg/kg of Ethambutol
Ethambutol =400 mg/tablet]		5.	Ethylene Dichloride	0.490 kg/kg of Ethambutol
[Ethambutol =408mg/tablet]		6.	Caustic Soda Flakes	0.4264 kg/kg of Ethambutol
		7.	Cyclohexane	0.0056 kg/kg of Ethambutol
		8.	Calcium Hydroxide	2.4525 kg/kg of Ethambutol
Pyrazinamide 750 mg Tablets	1 No.	1.	2-Cyano Pyrazine	0.952 kg/kg of Pyrazinamide
[Pyrazinamide=765 mg/tablet]				
Pyrazinamide 250 mg Tablets				
[Pyrazinamide=255 mg/tablet]				
Pyrazinamide 500 mg Tablets	1 No.	1.	Pyridoxine	5.01 mg
[Pyrazinamide=510 mg/tablet]				
Pyridoxine 5 mg Tablets	1 No.	1.	Pyridoxine	5.01 mg
[Pyrazinamide=5.01mg/tablet]				

RA concerned may take further necessary action as per above decision of NC.

12

Case No.:75/45/82-ALC4/2007	Party Name:VIDA LABORATORIES (P) LTD	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved	
HQ File :01/82/050/00538/AM08/	RLA File :07/24/040/00686/AM08/	Lic.No/Date:0710055140 31.12.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/09/2008-PI-III dated 11.09.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime Sodium for Injection 750mg/10 ml vial			Not allowed as export item was neither found in the list of approved items nor in DML of supporting manufacturer.	
Piperacillin Sodium + Tazobactam Sodium for sterile for Injection 4.5 gm/vial	1 No.		Piperacillin Sodium +Tazobactam Sodium Sterile (8:1)	4.95 gm/vial
Amoxicillin Sodium + Clavulantate Potassium for Injection 1.2gm/vial	1 No.	1.	Amoxicillin Sodium + Clavulanate (Potassium (5:1)	1.32 gm/vial
RA concerned may take further necessary action as per above decision of NC.				

13	Case No.:20/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM08/	RLA File :02/24/040/00272/AM08/	Lic.No/Date:0210107833 04.01.2008	Defer Date:14.10.2008
	Decision :Committee decided to defer case for 14.10.2008 for comments of PI Division.			

14	Case No.:81/11/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00401/AM09/	RLA File :03/94/040/01098/AM07/	Lic.No/Date:0310458675 23.01.2008	Defer Date:14.10.2008
	Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish end use of export product and technical literature in support of yield claimed vide letter dated 11.08.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer case for 14.10.2008.			

15	Case No.:36/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00499/AM08/	RLA File :03/95/040/01065/AM08/	Lic.No/Date:0310460271 06.02.2008	Defer Date:14.10.2008
Decision : Committee considered case as per agenda and observed that the firm has been requested to furnish Production and Consumption data certified by Central Excise Authority vide letter dated 25.08.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer case for 14.10.2008.				

16	Case No.:10/9/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved																																										
	HQ File :01/82/050/00243/AM09/	RLA File :03/95/040/01136/AM08/	Lic.No/Date:0310466199 26.03.2008																																											
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/98/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="10">Rifampicin 450 mg. Capsules [Rifampicin 459 mg/capsule]</td><td rowspan="10">1 No.</td><td>1.</td><td>Sodium Rifa-S</td><td>1.02 kg/kg of Rifampicin</td></tr> <tr> <td>2.</td><td>Chloroform</td><td>0.661 kg/kg of Rifampicin</td></tr> <tr> <td>3.</td><td>Acetic Acid</td><td>0.16 kg/kg of Rifampicin</td></tr> <tr> <td>4.</td><td>Piperazine Anhydrous</td><td>0.12 kg/kg of Rifampicin</td></tr> <tr> <td>5.</td><td>Methylene Chloride</td><td>0.933 kg/kg of Rifampicin</td></tr> <tr> <td>6.</td><td>Isopropyl Alcohol</td><td>0.615 kg/kg of Rifampicin</td></tr> <tr> <td>7.</td><td>Dimethyl Formamide</td><td>0.80 kg/kg of Rifampicin</td></tr> <tr> <td>8.</td><td>Tertiary Butyl Amine</td><td>0.314 kg/kg of Rifampicin</td></tr> <tr> <td>9.</td><td>Acetone</td><td>0.832 kg/kg of Rifampicin</td></tr> <tr> <td>10.</td><td>1-Amino-4-Methyl Piperazine</td><td>0.16 kg/kg of Rifampicin</td></tr> <tr> <td>Rifampicin 75 and 150 mg Capsules</td><td></td><td></td><td>Not allowed as DML has not been submitted</td><td></td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Rifampicin 450 mg. Capsules [Rifampicin 459 mg/capsule]	1 No.	1.	Sodium Rifa-S	1.02 kg/kg of Rifampicin	2.	Chloroform	0.661 kg/kg of Rifampicin	3.	Acetic Acid	0.16 kg/kg of Rifampicin	4.	Piperazine Anhydrous	0.12 kg/kg of Rifampicin	5.	Methylene Chloride	0.933 kg/kg of Rifampicin	6.	Isopropyl Alcohol	0.615 kg/kg of Rifampicin	7.	Dimethyl Formamide	0.80 kg/kg of Rifampicin	8.	Tertiary Butyl Amine	0.314 kg/kg of Rifampicin	9.	Acetone	0.832 kg/kg of Rifampicin	10.	1-Amino-4-Methyl Piperazine	0.16 kg/kg of Rifampicin	Rifampicin 75 and 150 mg Capsules			Not allowed as DML has not been submitted	
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Isoniazid 75 mg Tablet	1 No.	1.	Isoniazid	76.5 mg
Isoniazid 150 mg Tablets	1 No.	1.	Isoniazid	153 mg
Ethambutol 600 mg Tablet	1 No.	1.	DL-2 Aminobutanol	1.6014 kg/kg of Ethambutol
[Ethambutol =612 mg/Tablet]		2.	Tartaric Acid	0.1977 kg/kg of Ethambutol
Ethambutol 200 mg Tablet		3.	Methanol	0.5620 kg/kg of Ethambutol
[Ethambutol =204 mg/tablet]		4.	Isopropyl Alcohol	0.3436 kg/kg of Ethambutol
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		8.	Calcium Hydroxide	2.4525 kg/kg of Ethambutol
Pyrazinamide 750 mg Tablets	1 No.	1.	2-Cyano Pyrazine	0.952 kg/kg of Pyrazinamide
[Pyrazinamide=765 mg/tablet]				
Pyrazinamide 250 mg Tablets				
[Pyrazinamide=255 mg/tablet]				
Pyrazinamide 500 mg Tablets				
[Pyrazinamide=510 mg/tablet]				
Pyridoxine 5 mg Tablets	1 No.	1.	Pyridoxine	5.01 mg
[Pyrazinamide=5.01mg/tablet]				

RA concerned may take further necessary action as per above decision of NC.

17	Case No.:17/13/85-ALC3/2008	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved
	HQ File :01/85/050/00107/AM09/	RLA File :05/24/040/00969/AM08/	Lic.No/Date:0510219083 08.04.2008	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O.				

No.35011/20/2007-PI-III dated 24.03.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy Butanoate	1.00 kg
		2.	N-Butyl Lithium (15% in Hexane)	1.90 kg
		3.	Tertiary Butyl Acetate	2.11 kg
		4.	Tetra Hydro Furan	5.63 kg
		5.	2,2-Dimethoxy propane	2.79 kg
		6.	Ketroreducatse YDH/KRED	0.013 kg
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg
		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 gm

RA concerned may take further necessary action as per above decision of NC.

18

Case No.:17/13/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved
HQ File :01/82/050/00524/AM09/	RLA File :09/24/040/00576/AM08/	Lic.No/Date:0910033739 24.04.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/71/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
(1S,4R)-4-(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino-2-Cyclopentene-1-Methanol (AFC)	1kg.	1.	2,5 Diamino 4,6 Dihydroxy Pyrimidine Hcl	1.638 kg
		2.	(±)-2-Azabicyclo (2.2.1) Hept-Ene-3-One (Vancelactam) 100%	2.18 kg
		3.	Propionic Acid	1.35 kg
		4.	D(-) Tartaric Acid	1.06 kg
		5.	Dimethyl Formamide	0.433 kg
		6.	Sodium Boro Hydride	0.317 kg
		7.	Pyridine	3.48 kg

RA concerned may take further necessary action as per above decision of NC.

192021

22	Case No.:2/13/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00509/AM09/	RLA File :09/24/040/00098/AM09/	Lic.No/Date:0910034260 11.06.2008	Defer Date:14.10.2008
	Decision :Committee decided to defer case for 14.10.2008 for comments of Chemical Division.			

23	Case No.:38/13/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved																					
	HQ File :01/82/050/00545/AM09/	RLA File :09/24/040/00101/AM09/	Lic.No/Date:0910034291 13.06.2008																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/95/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Valacyclovir Hcl</td><td rowspan="5">1kg.</td><td>1.</td><td>Carbobenzoyloxy-L-Valine (CBZ-L-Valine)</td><td>1.60 kg</td></tr> <tr> <td>2.</td><td>Dicyclohexyl Carbodimide (DCC)</td><td>1.47 kg</td></tr> <tr> <td>3.</td><td>4-Dimethylamino Pyridine (DMAP)</td><td>0.028 kg</td></tr> <tr> <td>4.</td><td>Isopropyl Alcohol</td><td>7.09 kg</td></tr> <tr> <td>5.</td><td>Dimethyl Formamide</td><td>2.67 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Valacyclovir Hcl	1kg.	1.	Carbobenzoyloxy-L-Valine (CBZ-L-Valine)	1.60 kg	2.	Dicyclohexyl Carbodimide (DCC)	1.47 kg	3.	4-Dimethylamino Pyridine (DMAP)	0.028 kg	4.	Isopropyl Alcohol	7.09 kg	5.	Dimethyl Formamide
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																					
Valacyclovir Hcl	1kg.	1.	Carbobenzoyloxy-L-Valine (CBZ-L-Valine)	1.60 kg																					
		2.	Dicyclohexyl Carbodimide (DCC)	1.47 kg																					
		3.	4-Dimethylamino Pyridine (DMAP)	0.028 kg																					
		4.	Isopropyl Alcohol	7.09 kg																					
		5.	Dimethyl Formamide	2.67 kg																					

24	Case No.:3/15/82-ALC4/2008	Party Name:ORGANO FINE CHEMICALS	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00643/AM09/	RLA File :03/95/040/01201/AM08/	Lic.No/Date:0310475865 23.06.2008	Defer Date:28.10.2008
	Decision :Committee decided to call for a copy of application alongwith a copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 28.10.2008.			

25	Case No.:14/15/82-ALC4/2008	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved
	HQ File :01/82/050/00654/AM09/	RLA File :03/95/040/00265/AM09/	Lic.No/Date:0310476204	

24.06.2008

Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/70/2004/Ch.II dated 21.03.2005 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-ethyl-1,8-Naphtho Styryl Lactum (N-Ethyl-1,8 Naphtho Lactum)	1kg.	1.	1,8-Naphtho Styryl (Crude)	1.260 kg
		2.	Caustic Soda Flakes	1.000 kg
		3.	Methyl Ethyl Ketone	1.260 kg
		4.	Mono Chloro Benzene	Not allowed as no justification has been given

RA concerned may take further necessary action as per above decision of NC.

26

Case No.:20/15/82-ALC4/2008	Party Name:KESHAVA ORGANICS PVT. LTD.,	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved	
HQ File :01/82/050/00660/AM09/	RLA File :03/94/040/00263/AM09/	Lic.No/Date:0310476290 25.06.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/35/2008-PI-III dated 08.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Chlorpheniramine Base	1kg.	1.	2-Chloro Pyridine	0.70 kg
		2.	Para Chloro Benzyl Cyanide	1.12 kg
		3.	Dimethyl Amino Ethanol	0.66 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:26/15/82-ALC4/2008	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00666/AM09/	RLA File :07/24/040/00142/AM09/	Lic.No/Date:0710058154 26.06.2008	Defer Date:14.10.2008
	Decision :Committee decided to forward a copy of application alongwith a copy of DML to PI Division for their comments. Accordingly, case was deferred for 14.10.2008.			

28	Case No.:28/15/82-ALC4/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
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	HQ File :01/82/050/00668/AM09/	RLA File :03/94/040/00336/AM09/	Lic.No/Date:0310476575 26.06.2008	Defer Date:28.10.2008
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable, and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 28.10.2008.			

29	Case No.:30/15/82-ALC4/2008	Party Name:ALLIED FABRICHEM PVT. LTD.	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00670/AM09/	RLA File :09/24/040/00120/AM09/	Lic.No/Date:0910034444 27.06.2008	Defer Date:14.10.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 14.10.2008.			

30	Case No.:53/15/82-ALC4/2008	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00693/AM09/	RLA File :31/24/040/00406/AM08/	Lic.No/Date:3110034279 01.07.2008	Defer Date:14.10.2008
	Decision :Committee decided to remind RA/firm to furnish application, DML, if applicable, and technical details as per Appendix 33. Accordingly, case was deferred for 14.10.2008.			

31	Case No.:1/25/82-ALC4/2008	Party Name:MICRO LABS LTD	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00981/AM09/	RLA File :07/24/040/00292/AM09/	Lic.No/Date:0710059580 04.09.2008	Defer Date:28.10.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 28.10.2008.			

32	Case No.:2/25/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved										
	HQ File :01/82/050/00982/AM09/	RLA File :03/95/040/00411/AM09/	Lic.No/Date:0310485286 05.09.2008											
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/98/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Rifampicin 450 mg. Capsules</td><td>1 No.</td><td>1.</td><td>Sodium Rifa-S</td><td>1.02 kg/kg of Rifampicin</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Rifampicin 450 mg. Capsules	1 No.	1.	Sodium Rifa-S	1.02 kg/kg of Rifampicin
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Rifampicin 450 mg. Capsules	1 No.	1.	Sodium Rifa-S	1.02 kg/kg of Rifampicin										

[Rifampicin 459 mg/capsule]		2.	Chloroform	0.661 kg/kg of Rifampicin
		3.	Acetic Acid	0.16 kg/kg of Rifampicin
		4.	Piperazine Anhydrous	0.12 kg/kg of Rifampicin
		5.	Methylene Chloride	0.933 kg/kg of Rifampicin
		6.	Isopropyl Alcohol	0.615 kg/kg of Rifampicin
		7.	Dimethyl Formamide	0.80 kg/kg of Rifampicin
		8.	Tertiary Butyl Amine	0.314 kg/kg of Rifampicin
		9.	Acetone	0.832 kg/kg of Rifampicin
		10.	1-Amino-4-Methyl Piperazine	0.16 kg/kg of Rifampicin
Isoniazid 300 mg Tablets	1 No.	1.	Isoniazid	306 mg
Isoniazid 600 mg Tablet	1 No.	1.	Isoniazid	612 mg.
Ethambutol 600 mg Tablet [Ethambutol =612 mg/Tablet]	1 No.	1.	DL-2 Aminobutanol	1.6014 kg/kg of Ethambutol
		2.	Tartaric Acid	0.1977 kg/kg of Ethambutol
		3.	Methanol	0.5620 kg/kg of Ethambutol
		4.	Isopropyl Alcohol	0.3436 kg/kg of Ethambutol
		5.	Ethylene Dichloride	0.490 kg/kg of Ethambutol
		6.	Caustic Soda Flakes	0.4264 kg/kg of Ethambutol
		7.	Cyclohexane	0.0056 kg/kg of Ethambutol
		8.	Calcium Hydroxide	2.4525 kg/kg of Ethambutol
Pyrazinamide 750 mg Tablets [Pyrazinamide=765 mg/tablet]	1 No.	1.	2-Cyano Pyrazine	0.952 kg/kg of Pyrazinamide
Pyridoxine 5 mg Tablets	1 No.	1.	Pyridoxine	5.01 mg

	[Pyrazinamide=5.01mg/tablet]			
	RA concerned may take further necessary action as per above decision of NC.			

33

Case No.:3/25/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved	
HQ File :01/82/050/00983/AM09/	RLA File :05/24/040/00373/AM09/	Lic.No/Date:0510227043 08.09.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 13/82 meeting held on 24.06.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Volini Gel 30 gm tube (Each tube contains 1.5 gm Racementhol)	1 No.	1.	Raccmenthol	1.575 gm/30 gm tube
RA concerned may take further necessary action as per above decision of NC.				

34

Case No.:4/25/82-ALC4/2008	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved																
HQ File :01/82/050/00984/AM09/	RLA File :03/95/040/00404/AM09/	Lic.No/Date:0310485528 08.09.2008																	
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 20/82 meeting held on 12.08.2008 vide Case No.60/20/82 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Export Quantity</td><td>Sl.No.</td><td>Description of import item</td><td>Qty. allowed</td></tr><tr><td rowspan="3">Amlodipine Maleate</td><td rowspan="3">1kg.</td><td>1.</td><td>Phthaloyl Amlodipine</td><td>1.08kg</td></tr><tr><td>2.</td><td>Methylene chloride</td><td>4.50kg</td></tr><tr><td>3.</td><td>Isopropyl alcohol</td><td>2.40kg</td></tr></table>				Export product	Export Quantity	Sl.No.	Description of import item	Qty. allowed	Amlodipine Maleate	1kg.	1.	Phthaloyl Amlodipine	1.08kg	2.	Methylene chloride	4.50kg	3.	Isopropyl alcohol	2.40kg
Export product	Export Quantity	Sl.No.	Description of import item	Qty. allowed															
Amlodipine Maleate	1kg.	1.	Phthaloyl Amlodipine	1.08kg															
		2.	Methylene chloride	4.50kg															
		3.	Isopropyl alcohol	2.40kg															
RA concerned may take further necessary action as per above decision of NC.																			

35	Case No.:5/25/82-ALC4/2008	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case
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	HQ File :01/82/050/00985/AM09/	RLA File :07/24/040/00301/AM09/	Lic.No/Date:0710059596 08.09.2008	Deferred Defer Date:14.10.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable, and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 14.10.2008.			

36	Case No.:6/25/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00986/AM09/	RLA File :07/24/040/00309/AM09/	Lic.No/Date:0710059607 08.09.2008	Defer Date:28.10.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable, and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 28.10.2008.			

37	Case No.:7/25/82-ALC4/2008	Party Name:RESONANCE LABORATORIES PVT LTD	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00987/AM09/	RLA File :07/24/040/00316/AM09/	Lic.No/Date:0710059630 09.09.2008	Defer Date:28.10.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable, and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 28.10.2008.			

38

Case No.:8/25/82-ALC4/2008	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved	
HQ File :01/82/050/00988/AM09/	RLA File :03/95/040/00447/AM09/	Lic.No/Date:0310485694 09.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/64/2002/Ch.II dated 03.01.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Veratrol 1,2 Dimethoxy Benzene (purity min. 99%)	1kg.	1.	Catechol	0.948 kg
		2.	Dimethyl sulphate	1.086 kg
RA concerned may take further necessary action as per above decision of NC.				

39	Case No.:9/25/82-ALC4/2008	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status: Deferred
	HQ File :01/82/050/00989/AM09/	RLA File :03/95/040/00466/AM09/	Lic.No/Date:0310485701	Defer date:

		09.09.2008	14.10.2008
Decision : Committee decided to defer case for 14.10.2008 for comments of Chemical Division.			

40	Case No.:10/25/82-ALC4/2008	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status: Deferred
	HQ File :01/82/050/00990/AM09/	RLA File :03/95/040/00467/AM09/	Lic.No/Date:0310485712 09.09.2008	Defer Date: 14.10.2008
	Decision : Committee decided to defer case for 14.10.2008 for comments of Chemical Division.			

41	Case No.:11/25/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00991/AM09/	RLA File :31/24/040/00164/AM09/	Lic.No/Date:3110035326 09.09.2008	Defer Date:28.10.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable, and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 28.10.2008.			

42

Case No.:12/25/82-ALC4/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved	
HQ File :01/82/050/00992/AM09/	RLA File :05/24/040/00218/AM09/	Lic.No/Date:0510227159 09.09.2008		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 21/09 meeting held on 19.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Diethylene Glycol Mono Ethyl Ether	1 Kg.	1.	Denatured Ethyl alcohol	1.32 kg.
		2.	Sodium Hydroxide	0.0048 kg
		3.	Silver Catalyst	0.000288 kg
		4.	Alumina Catalyst	0.000264 kg
		5.	CRCA Coils	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

43	Case No.:13/25/82-ALC4/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Approved
	HQ File :01/82/050/00993/AM09/	RLA File :05/24/040/00219/AM09/	Lic.No/Date:0510227160	

09.09.2008

Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 21/09 meeting held on 19.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Diethylene Glycol Mono Ethyl Ether Acetate	1 Kg.	1.	Denatured Ethyl alcohol	1.08 kg.
		2.	Acetic Acid	0.371 kg
		3.	Silver Catalyst	0.000288 kg
		4.	Alumina Catalyst	0.000264 kg
		5.	Sodium Hydroxide	0.0033 Kg
		6.	CRCA Coils	As per packing policy.

RA concerned may take further necessary action as per above decision of NC.

44	Case No.:14/25/82-ALC4/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status: Deferred
	HQ File :01/82/050/00994/AM09/	RLA File :05/24/040/00228/AM09/	Lic.No/Date:0510227161 09.09.2008	Defer date: 14.10.2008
	Decision : Committee decided to defer case for 14.10.2008 for comments of Chemical Division.			

45	Case No.:15/25/82-ALC4/2008	Party Name:DABUR PHARMA LTD.,	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00995/AM09/	RLA File :05/24/040/00357/AM09/	Lic.No/Date:0510227162 09.09.2008	Defer Date:14.10.2008
	Decision :Committee decided to defer case for 14.10.2008 for comments of PI Division.			

46	Case No.:16/25/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2008 16.09.2008	Status:Case Deferred
	HQ File :01/82/050/00996/AM09/	RLA File :03/94/040/00521/AM09/	Lic.No/Date:0310485834 10.09.2008	Defer Date:14.10.2008
	Decision : Committee decided to defer case for 14.10.2008 for comments of PI Division.			
